

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 471/2019

VIJAY SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 118708/2021 - EXEMPTION FROM FILING O.T.
IA No. 118707/2021 - GRANT OF BAIL)

Date : 22-10-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Appellant(s) Mr. Vikas Singh, Sr. Adv.
Mr. Vishwajit Singh, Adv.
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.
Ms. Shivali Chaudhar, Adv.
M/S. Vidhi International, AOR

For Respondent(s) Mr. Tushar Mehta, SGI
Mr. S.V. Raju, ASG
Mr. Rajat Nair, Adv.
Mr. K.L. Janjani, Adv.
Ms. Swati Ghildiyal, Adv.
Ms. Rukhmini Bobde, Adv.
Mr. Arvind Kumar Sharma, AOR

Ms. Aishwarya Bhati, ASG
Mr. Ankit Goel, AOR

Mr. M. Shoeb Alam, AOR

UPON hearing the counsel the Court made the following
O R D E R

Ms. Aishwarya Bhati, learned Additional Solicitor General has submitted on instructions that the petitioner could be shifted to Lucknow jail. However, Mr. Vikas Singh, learned senior counsel

appearing for the petitioner has pointed out that the petitioner was earlier at Lucknow but for the co-accused being in the same jail and for several practical reasons, he was shifted from Lucknow.

Looking to the totality of circumstances and with reference to the medical requirements of the petitioner, we posed a query as to whether the petitioner could be shifted to Raebareli jail to which, Mr. Vikas Singh, learned senior counsel has no serious objection but has suggested that, for that matter, the petitioner may be shifted to Barabanki.

Ms. Aishwarya Bhati, the learned Additional Solicitor General prays for time to take further instructions in the matter.

List the matter on 29.10.2021, as prayed.

(POOJA SHARMA)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER